



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 382 দিশপুৰ, শুক্ৰবাৰ, 27 মে', 2022, 6 জেঠ 1944 (শক)

No. 382 Dispur, Friday, 27th May, 2022, 6th Jaistha, 1944 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 23rd May, 2022

No. LGL.15/2022/14.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 17th May, 2022 is hereby published for general information.

ASSAM ACT NO. XXIII OF 2022

(Received the assent of the Governor on 17th May, 2022)

THE ASSAM INDUSTRIAL INFRASTRUCTURE
DEVELOPMENT CORPORATION (AMENDMENT) ACT, 2022

AN ACT

further to amend the Assam Industrial Infrastructure Development Corporation Act, 1990.

Preamble

Whereas it is expedient further to amend the Assam Industrial Infrastructure Development Corporation Act, 1990 hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam Act
No. 1 of
1991

It is hereby enacted in the Seventy-third Year of the Republic of India, as follows :-

Short title,
extent and
commencement

1. (1) This Bill may be called the Assam Industrial Infrastructure Development Corporation (Amendment) Bill, 2022.
- (2) It shall have the like extent as the principal Act.
- (3) It shall be deemed to have come into force from 1st December, 2021.

Amendment of
section 4

2. In the principal Act, for section 4, the following shall be substituted, namely :-

**"Constitution
of Corporation**

4. The Corporation shall consist of the following members, namely:-
 - (a) A Chairman to be appointed by the Governor of Assam who shall be a Public person of repute or a qualified professional having adequate knowledge and experience in the field of Finance or Industries or Technical or Management aspects of the Public Sector Enterprise;
 - (b) A Vice-Chairman to be appointed by the Governor of Assam, who shall be a Public person of repute or a qualified professional having adequate knowledge or experience in the field of Finance or Industries or Technical or Management aspects of the Public Sector Enterprise;
 - (c) The Seniormost Secretary to the Government of Assam, Industries, Commerce and Public Enterprise Department or his nominee.
 - (d) The Secretary to the Government of Assam, Finance Department or his nominee.

- (e) The Managing Director, Assam Power Distribution Company Ltd or his nominee.
- (f) The Commissioner to the Government of Assam, Industries and Commerce and Public Enterprise Department, Assam.
- (g) The Managing Director of Assam Industrial Infrastructure Development Corporation Ltd (AIIDC).
- (h) Two non-Official Directors nominated by State Government, one of whom shall be a woman. The non-official Directors shall be qualified professionals having domain or knowledge in the field of Finance or Technical or Management aspects of the Public Sector Enterprise."

Amendment of section 5 3. In the principal Act, for section 5, the following shall be substituted, namely:-

“Perks and facilities for Chairman and Vice-Chairman

5. The Chairman and Vice-Chairman shall be entitled to such honorarium, perks and facilities as may be notified by the State Government from time to time.”

Amendment of section 11 4. In the principal Act, in section 11, in seventh and eighth line, for the words “the State Government may appoint any other Director to” the words “the Vice-Chairman” shall be substituted.

Amendment of section 31 5. In the principal Act, in section 31, in sub-section (1), for the words “The Assam Urban Areas Rent Control Act, 1972”, the words “The Tenancy Act, 2021” shall be substituted.

Assam Act No. XVII of 1972

Assam Act No. XXXI of 2021

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.